

(2021) 02 SEBI CK 0071

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 120 Of 2020, Appeal No. 125 Of 2019

Sushil Global Commodities Pvt. Ltd

APPELLANT

Vs

National Commodity & Derivatives Exchange Ltd. (NCDEX)

RESPONDENT

Date of Decision : 12-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0071

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : J. J. Bhatt, Rinku Valanju, Pratham Masurekar, Hetal Joshi, Aditya Shah, Anubhav Ghosh

Judgement

1. List on February 26, 2021 alongwith appeal Nos. 71 of 2020 and 104 of 2020.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.